

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Jammu/Srinagar)

Subject:- Addressing of communications directly to the Registrar General, High Court of J&K and Ladakh by the Chief Administrative Officers of the District Courts.

CIRCULAR

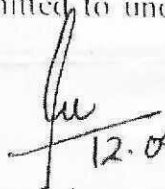
No: 05 of 2023/RG

Dated: 12/09/2023

All Principal District and Sessions Judges, UTs of J&K and Ladakh are hereby impressed upon to ensure that no Chief Administrative Officer of the District Court shall address any official communication to the 'Registrar General, High Court of J&K and Ladakh'. Further, it be ensured that whenever any communication is to be addressed to the Registrar General, it should be by the learned Principal District and Sessions Judge.

Besides, whenever inspection of any court in the District is to be done, it should be under the presence and supervision of the learned Principal District and Sessions Judge concerned and no Chief Administrative Officer should be permitted to undertake such inspection independently, on his own.

By Order

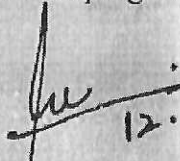

(Shalazad Azeem)
Registrar General

No: 41461-92/RG/GS

Dated: 12/09/2023

Copy of above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar for kind information of his Lordship.
2. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar.
3. Registrar Rules, High Court of J&K and Ladakh, Srinagar.
4. Registrar Judicial, High Court Wing Jammu/Srinagar.
5. Registrar Computer (L.T.) High Court of J&K and Ladakh, Srinagar.
..... for information
6. All Principal District and Sessions Judges, UTs of J&K and Ladakh for information and necessary action please.
7. CPC, e-Courts, High Court of J&K and Ladakh, Jammu for uploading the same on the official website of High Court.
8. In charge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.


12.09.23.
Registrar General